

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3060
ANSWERED ON:11.12.2014
POSSESSION OF LAND ON LEASE
Misra Shri Ajay (Teni)

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the policy of the Government to facilitate the possession of land on lease;
- (b) whether there is uniform law in the country regarding ceiling on possession of land on lease, if so, the details thereof; and
- (c) the eligibility criteria fixed for the beneficiaries to get the ceiling land on lease?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (c): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The policy on the possession of land on lease is therefore under the purview of the respective State Governments.